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IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(COMM) 804/2022

ZEE MEDIA CORPORATION LTD Plaintiff

Through: Ms. Akshita Salampuria, proxy
cl. (ritwikananda@trustlegal.in &
akshitasalampuria@trustlegal.in)

versus

PALKI SHARMA UPADHYAY Defendant

Through: Ms. Twinkle Rai, Adv. (joined
through VC)

CORAM:

**JOINT REGISTRAR (JUDICIAL) MS. PRIYA
MAHENDRA, (DHJS)**

ORDER

% **06.04.2023**

**IA No.5035/2023 under Rule 6 of Chapter I, Rule 5 of
Chapter VII r/w Rule 16 of Chapter I of Delhi High
Court (Original Side) Rules moved by the plaintiff
seeking condonation of delay in filing Replication to the
Written Statement of the defendant**

As per office note, reply to captioned IA filed by the defendant is on record. It is stated by learned proxy counsel for the plaintiff that she has not received copy of reply filed by the defendant, to which learned counsel for the defendant submits that though she has already supplied copy of reply to learned counsel for the plaintiff, she is still ready to supply the same again on the email ID provided today by learned counsel for the plaintiff and it will be supplied during the course of day.

On receipt of reply by the defendant, rejoinder, if any, be filed by the applicant/plaintiff within two weeks with copy to the opposite side.

Re-notify captioned IA for completion of pleadings on the next date of hearing.

CS(COMM) 804/2022

Adjournment is sought by learned proxy counsel for



the parties for addressing arguments on the ground that main counsels are not available today.

Re-notify the matter for further proceedings on 29.05.2023.

**PRIYA MAHENDRA (DHJS)
JOINT REGISTRAR (JUDICIAL)**

APRIL 6, 2023/ab

Click here to check corrigendum, if any